

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/658 /2007-660 /2007,712 /2007,717 /2007 - CU[DB]

Date 23/10/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :

SH DEVANAND SUREKA

NO 578, 1ST FLOOR, 14TH CROSS, 25TH MAIN,
J.P.NAGAR, I PHASE, BANGALORE.
560078

SH DEVANAND SUREKA

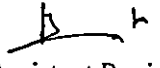
Appellant

C.C. KANPUR

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No.C/533-537/08-CUS. DATED 14.10.08

passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C. KANPUR, 117/7,
SARVODAYA NAGAR, KANPUR 208005.

2. Adv. / Consult

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg. Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases, B-37, Sector -I, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 Nidheshak publications, I.P.Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

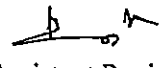
12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thvagaraya Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 Office Copy

16 Guard file


Assistant Registrar
(Customs Appeal Branch)

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R.K.Puram, New Delhi-110066.
Principal Bench, New Delhi.

C/658-60, 712 & 717/07-Cus

[Arising out of Order-in-Original No.01/2007-08 dt.25.5.07 passed by the Commissioner of Customs, Kanpur)

For approval and signature:

Hon'ble Mr. S.S.Kang, Vice President

Hon'ble Mr. RAKESH KUMAR, MEMBER (TECHNICAL)

-
1. Whether Press Reporters may be allowed to see:
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it would be released under Rule 27 of :
the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether their Lordships wish to see the fair :
copy of the order?
 4. Whether order is to be circulated to the :
Department Authorities:
-

Sri Devanand Surekha & others

Appellant

Versus

Commissioner of Customs, Kanpur

Respondent

Appearance

None For appellant

Shri L.B.Yadav, Authorised Departmental Representative(DR) For
respondent

Coram: Hon'ble Mr. S.S.Kang, Vice President
Hon'ble Mr. RAKESH KUMAR, MEMBER (TECHNICAL)

Final

Date of decision: 14.10.08

Order No. C/533-537/08

Per S.S.Kang:

When the case was called, none appeared on behalf of the appellant. The Tribunal vide stay order No.C/266-270/08 dt.1.8.08 directed the appellants to deposit the duty and 50% of the penalty on partner. The appellants had not complied with the condition of the stay order, therefore, the appeals are dismissed for non-compliance to the provisions of Section 129E of the Customs Act.

Order dictated in the open Court.

(S.S.Kang)
Vice President

(Rakesh Kumar)
Member Technical

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